

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. No. 196/1998 . . . . . of

DATE OF DECISION. 10.1.2000 . . . . .

Sri Dipen Chandra Das

PETITIONER(S)

Mr. S. Sarma

ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

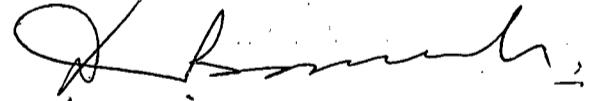
Mr. S. Sengupta, Railway Standing Counsel RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

THE HON'BLE Mr. G.L. SANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 196 of 1998.

Date of decision : This the 10th day of January, 2000.

Hon'ble Mr. Justice D.N.Baruah, Vice-Chairman.

Hon'ble Mr. G.L.Sanglyine, Administrative Member.

Sri Dipen Chandra Das,  
Son of Gurucharan Das,  
P.O. & Village - Borka  
District - Kamrup,  
Assam

..Applicant

By Advocate Mr. S.Sarma.

-versus-

1. The Union of India,  
represented by the Secretary  
to the Government of India,  
Ministry of Railway,  
Railway Bhawan, New Delhi.

2. The Chairman,  
Railway Recruitment Board,  
Station Road,  
Guwahati-1.

3. The General Manager,  
N.F.Railway, Maligaon,  
Guwahati-11.

...Respondents

By Advocate Mr. S. Sengupta, Railway Standing Counsel.

O R D E R

BARUAH J. (V.C.).

This application has been filed by the applicant seeking certain direction from this Tribunal. The applicant pursuant to Annexure-1 Advertisement dated 6.10.96 applied for the post of Apprentice Diesel Assistant Driver. The applicant submitted his application alongwith other candidates. The written test was held on 8.6.1997. The applicant came out successful in the said written test. Thereafter call letter was issued for viva-voce test. He appeared in the viva-voce test and came out successful. The



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provisional select list was also published, in which his name appeared. However by Annexure-5 order dated 10.3.98 his provisional selection was cancelled saying inter alia that he was not qualified at the time of submission of his application. This order was passed without giving any notice. The applicant states that he submitted representation. The said representation has not been disposed of. Feeling aggrieved the applicant has approached this Tribunal by way of filing the Original Application.

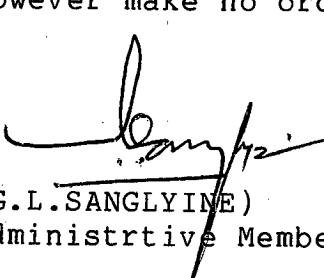
2. In due course the respondents have entered appearance and filed written statement. In the written statement the respondents have denied receipt of any such representation.

3. We have heard both sides.

4. On hearing the counsel for the parties we feel that the matter requires to be scrutinised by the respondents. Accordingly the applicant may file a fresh representation within a period of 30 days from today. If such representation is filed the authority shall dispose of the said representation by a reasoned order within a period of two months thereafter.

5. With the above directions the application is disposed of.

6. Considering the facts and circumstances of the case, we however make no order as to costs.

  
(G.L. SANGLYINE)  
Administrative Member

  
(D.N. BARUAH)  
Vice-Chairman

trd